

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 160/MP/2023

Subject : Petition under Section 79(1)(f) and Regulation 45 of the CERC Tariff Regulations, 2014 and Regulation 59 of the CERC Tariff Regulations, 2019 seeking Commission's intervention to allow NLCIL to claim LPS from 1.1.2018 till date of disbursement of LPS on account of delay in payment against order dated 19.03.2019 in Petition No. 54/MP/ 2018.

Petitioner : NLCIL

Respondents : RUVNL and 3 ors

Date of Hearing : **23.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Anushree Bardhan, Advocate, NLCIL
Ms. Sristi Khindania, Advocate, NLCIL
Ms. Surbhi Kapoor, Advocate, NLCIL
Ms. Akansha Wadhwa, Advocate, NLCIL
Shri A. Srinivasan, NLCIL
Shri Bipin Gupta, Advocate, RUVNL
Shri Paramhansa Sahani Gupta, Advocate, RUVNL

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner submitted that the present petition has been filed seeking the recovery of the Late Payment Surcharge, with effect from 1.1.2018, on account of the delay in payment of amounts by the Respondents and in terms of the liberty granted to the Petitioner, vide the Commission's order dated 20.7.2022 in Petition No. 62/MP/2022.

2. The learned counsel for the Respondent, RUVNL, sought time to file a reply in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and Issue notice to Respondents;
 - (b) The Respondents are permitted to file their replies, on or before **18.9.2023**, after serving a copy to the Petitioner, who may file its rejoinder by **10.10.2023**. Pleadings shall be completed by the parties by the due date mentioned.
4. The Petition shall be listed for hearing on **8.11.2023**

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

